

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.2663 of 2019

M/s Steel Authority of India Ltd., New Delhi --- --- Petitioner

Versus

Manoj Kumar & Ors. --- --- Respondents

With

W.P.(S) No.2125 of 2019

M/s Steel Authority of India Ltd., New Delhi --- --- Petitioner

Versus

Sidhanath Prasad Singh & Ors. --- --- Respondents

With

W.P.(S) No.2689 of 2019

M/s Steel Authority of India Ltd., New Delhi --- --- Petitioner

Versus

Murari Prasad & Ors. --- --- Respondents

With

W.P.(S) No.2702 of 2019

M/s Steel Authority of India Ltd., New Delhi --- --- Petitioner

Versus

Anup Kumar Choubey & Ors. --- --- Respondents

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CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH
HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY
Through Video Conferencing

For the Petitioners : Mr. G.M. Mishra & Mr. Indrajit Sinha, Advocates

For the Respondents : Mr. M.A. Khan, Advocate

11/25.06.2020 Learned counsel Mr. G.M. Mishra and Mr. Indrajit Sinha appear on behalf of the petitioners while Mr. M.A. Khan appears on behalf of private respondents today through Video Conferencing.

It seems that though written notes of arguments have been submitted by the parties but learned counsel for the private respondents Mr. M.A. Khan has requested for time for filing counter affidavit.

Accordingly, 3 weeks time is allowed to him to file counter affidavit in the matter. List the cases after 4 weeks, so that petitioners, if so advised, may file rejoinder thereto in the meantime.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)